

(b) The Auto-cycle proposed to be manufactured is 49, 8. c. c. Polish Model MR 232 (2320). The party has given an undertaking that the ex-factory selling price of their vehicle will not exceed Rs. 700/-.

(c) The new undertaking will be located at Dandakaranya (Orissa). According to one of the conditions of the industrial licence, the firm is required to establish the new undertaking within a period of twelve months from the date of issue of the licence (10. 3. 1969). The capacity licensed is 50,000 Nos. per annum.

(d) In response to a public notice issued in 1955, 96 applications for the grant of industrial licence for the manufacture of autocycles/Mopeds/Auto-attachments etc. had been received. All these applications were examined in detail and five schemes were selected for the grant of letters of intent for the manufacture of Autocycles/Auto-attachments. The remaining scheme were rejected. Letters of intent were subsequently issued to the five selected parties, including M/s. Lakshmi Autocycles Ltd. These letters of intent are to be converted into industrial licences after all the conditions of the letter of intent have been fulfilled by the parties. M/s. Lakshmi Autocycles had fulfilled the conditions of the letter of intent issued to them and accordingly they have been granted the industrial licence. The remaining four parties who were granted letters of intent, along with this firm, have not yet fulfilled all the conditions of the letters of intent. As soon as they fulfil the conditions, they will also be granted industrial licences.

(e) The Indian firm will collaborate with M/s. CEKOP of Poland.

#### Production of Factories in Calcutta

- \*37. SHRI ONKAR SINGH :  
SHRI SHRI GOPAL SABOO :  
SHRI SHARDA NAND :  
SHRI KANWAR LAL GUPTA :  
SHRI RAM SINGH  
AYARWAL :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) Whether it is a fact that the production in the factories located in Calcutta and adjoining areas has fallen during the last six months;

(b) If so, the extent to which it has fallen and the reasons therefor;

(c) The action being taken by Government in this regard;

(d) Whether Government's attention has been drawn towards the statements made by the Chief Ministers of Uttar Pradesh and Haryana that many industrialists of West Bengal desire to shift their factories to these States; and

(e) If so, the reaction of Government in regard thereto?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED) : (a) to (c). The information is being collected and will be laid on the Table of the House.

(d) and (e) : A Press Report on a statement said to have been made by the chief Minister of U- P. has come to the notice of the Government on this subject. However, this is being verified.

#### रेलवे प्रशिक्षण केन्द्र, चन्दौसी

\*38. श्री ओमप्रकाश त्यागी :

क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि चन्दौसी (मुरादाबाद) के रेलवे प्रशिक्षण केन्द्रों में केवल अंग्रेजी माध्यम से प्रशिक्षण दिया जाता है तथा परीक्षाएँ भी उसी माध्यम से ली जाती हैं तथा वहाँ हिन्दी माध्यम की व्यवस्था नहीं है ;

(ख) क्या यह भी सच है कि अपने विषय की पूर्ण जानकारी रखते हुए भी कई लोग परीक्षाएँ पास नहीं कर सकते हैं क्योंकि उनको अंग्रेजी का पर्याप्त ज्ञान नहीं था ;

(ग) यदि हाँ, तो क्या सरकार प्रशिक्षण तथा परीक्षाओं के लिए अंग्रेजी के अतिरिक्त

हिन्दी तथा प्रादेशिक भाषाओं को माध्यम के रूप में लागू करेगी ; और

(घ) यदि नहीं, तो उसके क्या कारण हैं?

रेलवे मंत्री (डा० राम सुभग सिंह) :

(क) जी हाँ, लेकिन अनपढ़ प्रशिक्षार्थियों को छोड़कर जिनके लिए माध्यम हिन्दी है।

(ख) जी नहीं।

(ग) और (घ). सवाल नहीं उठता।

#### Promotions on Railways

\*39. SHRI S. M. BANERJEE : Will the Minister of RAILWAYS be pleased to State :

(a) Whether it is a fact that there is a complete stagnation on all the Railways in some of the categories for want of promotional avenues ;

(b) if so, the steps taken by Government to open channels of promotion or improve the pay scales ; and

(c) whether any Committee has been appointed to solve this problem ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Channels of promotion already exist for the various categories of staff. The promotion of staff to higher grades depends upon the availability of vacancies in the higher grades. In a large number of categories, posts in the higher grades are created on the basis of prescribed percentages, taking into consideration the degree of responsibilities to be shouldered by staff at each level. In other categories where such percentages are not laid down, posts in higher grades are created on the basis of the worth of the charge. While the position is considered satisfactory, Government are aware that in certain categories of staff, there has been some stagnation at the maximum of the relevant pay scales.

(b) The matter is receiving active consideration with a view to affording relief wherever it is justified.

(c) No Committee has been appointed in this connection.

#### Treatment of Forced Labour as Cognizable Offence

\*40. SHRI JAGESHWAR YADAV :  
SHRI SARJOO PANDEY :  
SHRI P. C. ADICHAN :  
SHRI J. M. BISWAS :

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether the Commissioner for Scheduled Castes and Scheduled Tribes in his Report for 1967-68 has suggested the enactment of a Legislation to treat forced labour as a cognizable offence; and

(b) if so, the decision taken thereon ?

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) : (a) Yes.

(b) Under article 23 of the Constitution traffic in human beings and begar and other similar forms of forced labour are prohibited and any contravention of this provision is an offence punishable in accordance with law. However, the system of bonded labour is prevalent in some States. The State Governments are fully seized of the problem and they have taken various executive and legislative measures to combat this evil. A Statement showing these various measures is placed on the Table of the House.

#### Statement

##### List of Legislative Enactments

##### A. Debt Bondage—

##### *Andhra Pradesh :*

(i) The Agency Debt Bondage Abolition Regulation, 1946,

(ii) The Madras Debt Bondage Regulation, 1940.

##### *Orissa :*

The Orissa Debt Bondage Regulation, 1948.

##### *Rajasthan :*

The Rajasthan Sagri System Abolition Act, 1961.